

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 1831/2002

New Delhi this the 4th day of October, 2002

**Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)**  
**Hon'ble Shri V.K.Majotra, Member (A)**

Beer Singh,  
S/O Shri Surat Singh,  
R/O Village Nangla Bari,  
P.O.Ratole, P.S Khekra,  
Distt. Bagpat (UP)

.....Applicant  
(None for the applicant )

VERSUS

1. Govt.of NCT of Delhi  
Through Chief Secretary,  
Delhi Secretariat, IP Extension,  
New Delhi.
2. Commissioner of Police,  
Delhi Police Headquarters,  
I.P.Estate, New Delhi.
3. Addl.Commissioner of Police  
(Operations ), Delhi Police  
Headquarters, MSO Building,  
I.P.Estate, New Delhi.
4. Deputy Commissioner of Police,  
I.G.I.Airport, New Delhi.
5. Jai Krishan,  
Inquiry Officer,  
C/O Dy.Commissioner of Police,  
I.G.I.Airport, New Delhi.

.....Respondents

O R D E R (ORAL)

**(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)**

None for the applicant even on the second call  
although Shri S.K.Gupta, learned counsel was present earlier  
in connection with <sup>18/</sup> another case i.e. Serial No. 19 in  
today's cause list. We also note that this OA has been  
adjourned on several dates right from 18.7.2002 at the  
request of learned counsel for the applicant.

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2. In the above facts and circumstances of the case, therefore, it appears that neither the applicant nor his counsel is interested in pursuing this case which has been filed on 6.6.2002. The same is accordingly dismissed for default and non-prosecution.

V.K. Majotra

( V.K. Majotra )  
Member (A)

Lakshmi Swaminathan

( Smt. Lakshmi Swaminathan )  
Vice Chairman (J)

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